IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. 113 of 98 (O.A. 499 of 96)

Present: Hon'ble Mr. Justice S.N. Mallick, Vice Chairman.

Hon'ble Mr. B.P. Singh, Administrative Member.

UNION OF INDIA & ORS.

-versus-

Atul Krishna Mandal & Anr.

For the applicant

Ms. B. Ray, counsel (Respondents in O.A.)

For the respondents

: Ms. K. Banerjee, counsel(Applicant in O.A)

Heard on 13.11.98

Order on 13.11.98

ORDER

S.N. Mallick, V.C.

On the submission of the Id. counsel for both the parties, the O.A. 499/96 in connection with which the M.A. No.113/98 has been filed is taken up for hearing as on day's list along with M.A. The respondents/ Applicant have prayed for vacating the interim order passed in M.A. No. 142/97 on 15.4.97. It is submitted by Mrs. Banerjee, Id. counsel for the original applicant in O.A. No. 499 of 96 that she has been instructed not to proceed with this O.A. as the grievance of the applicant also in the O.A. has since been redressed. Ms. Ray, Id. counsel submits that the grievances of the original applicant have been remedied.

- 2. Under such circumstances, the O.A. is dismissed for non-prosecution and no separate order is required to be passed in M.A. 113/98 as well as in M.A. 142/97 where interim order was passed. All interim orders are vacated.
- 3. No costs.

(B.P. Singh)
Member(A)

SN. Mallick) Vice Chairman

a.k.c.